

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

IA Nos. 2162/2023, 427/2024
In
CP (IB) No. 90/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

VIR Foods Ltd.

...Petitioner/ Financial Creditor

Vs.

White Water Hospitality Pvt. Ltd

...Respondent/ Corporate Debtor

Under Section: 7, IBC, 2016, Rule 11 NCLT, 2016

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Swati Saluja, Proxy Counsel

For the Respondent : Mr. Aviral Kapoor, Proxy for Ms. Sonal Alagh, Advocate

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

Reply to the claim affidavit filed by Bharat Foods and Agro Products has been filed by Respondent No. 1 i.e. White Water Hospitality Pvt. Ltd vide Diary No. 77/82 dated 03.04.2024 and reply to the claim affidavit filed by Mr. Kamal Kant Devan has been filed Respondent No. 1 i.e. White Water Hospitality Pvt. Ltd vide Diary No. 77/83 dated 03.04.2023. The same are taken on record.

IA No. 2162/2023

Rejoinder to the reply of Respondent No. 1 has been filed vide Diary No. 02979/8 dated 10.04.2024, Rejoinder to the reply of Respondent Nos. 2 and 3 has been filed vide Diary No. 02979/9 dated 10.04.2024 and the reply has been filed by Ms. Sonal Alagh, Advocate vide Diary No. 02979/10 dated 16.04.2024. The same are taken on record. List for arguments on 21.05.2024, higher on board.

IA No. 427/2024

Reply has been filed by Ms. Sonal Alagh, Advocate vide Diary No. 000468/1 dated 16.04.2024. The same is taken on record. List for arguments on 21.05.2024, higher on board.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM